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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 470 of 1989
and R.A. No. 404 of 1994

New Delhi this the 5th day of December, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN(J)
HON'BLE MR. S. P. BISWAS, MEMBER (J)

Shri S.C. Bhatia
S/o K.L. Bhatia
R/o B-1/261 Janak Puri,
New Delhi-110 058.

..Applicant

None for the applicant.

VERSUS

1. Union of India through
Secretary,
Minstry of Urban Development,
Nirman Bhawan,
New Delhi-110 001.
2. Director General of Works,
Central Public Works Department,
Nirman Bhawan,
New Delhi-110 011.
3. Union Public Service Commission,
through
Secretary,
U.P.S.C.,
Dholpur House,
New Delhi-110 011.
4. Shri K.P. Satdeve,
Senior Architect-II,
Public Works Department,
Delhi Administration,
N.S.O. Building,
11th Floor,
I.P. Estate,
New Dehli-110 002.
5. Shri S.F.B. Jessudian
C/o Chief Engineer,
C.P.W.D.,
Southern Zone-I,
140 Marshals Road,
Egmora-Madras-620 008.

..Respondents

Shri Shukla, proxy counsel for Shri V.S.R. Krishna, Counsel
for the respondents.

ORDER (ORAL)

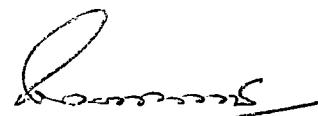
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

An order dated November 17, 1997 passed in Civil Appeal

47

No.7780 of 1997 has been brought to our notice. By this order, Hon'ble Supreme Court has set aside the order passed in R.A. No. 404 of 1994 by this Court on 4.11.1996 and the said order has been now set aside by the Hon'ble Supreme Court.

In view of this order, the judgment reserved by us on the basis that the O.A. was listed on 25.7.1997, was kept in sealed cover when the said order of the Hon'ble Supreme Court was brought to notice at the time of pronouncement. In the circumstances that the Hon'ble Supreme Court has dismissed the R.A., there is no question of taking the original O.A. to the file and passing fresh orders. In the circumstances, the entire file will be confined to records. The judgment kept in the sealed cover is destroyed and no further order is passed.



(S.P. BISWAS)
MEMBER (A)



(DR. JOSE P. VERGHESE)
VICE CHAIRMAN (J)

Rakesh